## Relevant information under Section 4 (1) (b) (ii) The powers and duties of its officers and employees

The Authority shall consist of the following Members, namely:

- (a) a Chairperson;
- (b) three whole-time members; and
- (c) three part-time members,

to be appointed by the Central Government from amongst persons of ability, integrity and standing and having knowledge and experience in economics or finance or law with at least one person from each discipline.

The Chairperson has the powers of general superintendence and direction in respect of all administrative matters of the Authority. The Chairperson and members are not officers of the Authority and a list of such officers and their respective duties are covered extensively under the Section 4 (1) (b) (ix)- Directory of officers/employees of PFRDA. Various powers and functions of the Authority are delegable to its members and other officers as per general and special order made by the Authority in terms of the provisions of the PFRDA Act, 2013. All major policy decisions of the Authority are taken by the Authority in its meeting conducted periodically in accordance with the PFRDA (Procedure for Authority Meetings) Regulations, 2015.

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